

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 781 -790]

[Friday, August 09, 2024/ Sravana 18, 1946 (Saka)

No. 781

Table Office

Lok Sabha Adjourned SINE DIE

Lok Sabha adjourned *sine die* today, the 9th August, 2024.

No. 782

Table Office

Allocation of time to Government Legislative Business

On a motion moved by Shri Baijayant Panda, M.P., the Third Report of the Business Advisory Committee, which was presented on 8.8.2024, has been adopted by the House today (9.8.2024). The Committee recommended the allocation of time to the following items of business as shown against each:-

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| (1) *The Bharatiya Vayuyan Vidheyak, 2024.
<u>(Consideration and passing)</u> | 3
Hours |
| (2) The Readjustment of Representation of Scheduled Tribes in
Assembly Constituencies of the State of Goa Bill, 2024.
<u>(Consideration and passing)</u> | 2
Hours |
| (3) The Disaster Management (Amendment) Bill, 2024.
<u>(Consideration and passing)</u> | 6
Hours |

* Item has since been disposed of by the House.

Information/Documents to be furnished by Leaders of Legislature parties of Lok Sabha under the Anti-Defection Rules

Rule 3(1) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 requires the leader of each legislature party in Lok Sabha consisting of more than one member to furnish within thirty days after the first sitting of the House, or where such legislature party is formed after the first sitting, within thirty days after its formation, or, in either case within such further period as the Speaker, Lok Sabha, may for sufficient cause allow, the following information to the Speaker :-

- (i) statement (in writing) containing the names of members of such legislature party together with other particulars regarding such members as in Form-I set out for the purpose in Rules [copies thereof are available in Parliamentary Notice Office (PNO)];
- (ii) The names and designations of the members of such party who have been authorized by it for communicating with the Speaker for the purposes of these rules;
- (iii) A copy of the rules and regulations (whether known as such or as constitution or by any other name) of the political party concerned; and
- (iv) Where such legislature party has any separate set of rules and regulations (whether known as such or as constitution or by any other name), also a copy of such rules and regulations.

Rule 3(4) of the said rules provides that whenever any change takes place in the information furnished by the leader of the legislature party, he is required to inform the Speaker accordingly in writing, within thirty days thereafter.

Leaders of legislature parties in Lok Sabha who have not already furnished the requisite information are requested to furnish the same immediately.

2. Rule 3(2) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 provides that if a legislature party consists of only one member, such member is also required to furnish the rules, regulations (whether known as such or as constitution or by any other name) of the political party concerned. Rule 3(3) of the said Rules provides that in the event of any increase of the strength of such a legislature party, the leader of the party is also required to furnish other information in Form-I as in case of legislature parties having strength of more than one member. Rule 3(4) further provides that any change in the information furnished earlier has to be intimated in writing to the Speaker.

Members of legislature parties in Lok Sabha consisting of only one member who have not already furnished the requisite information are requested to furnish the same immediately.

THE RAILWAYS (AMENDMENT) BILL, 2024
(AS INTRODUCED IN LOK SABHA)

[Letter No. 2023/O&M/17/1/Vol.II, dated 9 August 2024 from Shri Ashwini Vaishnaw, Minister of Railways, Information and Broadcasting and Electronics and Information technology to the Secretary General, Lok Sabha]

The President, having been informed of the subject matter of the proposed the Railways (Amendment) Bill, 2024 has recommended the introduction and consideration of the Bill in the Lok Sabha under Article 117 (1) and (3) of the Constitution.

MESSAGE FROM RAJYA SABHA

Members are informed that the following Message was received from the Secretary General, Rajya Sabha on the 9 August, 2024:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 9th August, 2024 has adopted the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of Parliament on the Bill further to amend the Waqf Act, 1995. The names of the Members of the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Waqf (Amendment) Bill, 2024 and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

1. Shri Brij Lal
2. Dr. Medha Vishram Kulkarni
3. Shri Gulam Ali
4. Dr. Radha Mohan Das Agarwal
5. Dr. Syed Naseer Hussain
6. Shri Mohammed Nadimul Haque
7. Shri V. Vijayasai Reddy
8. Shri M. Mohamed Abdulla
9. Shri Sanjay Singh
10. Dr. Dharmasthala Veerendra Heggade”.

The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of Long Title, Etc.) by Shri Shafi Parambil, M.P.

[Copy of Letter No. H-11018/01/2024-RE-II dated 8 August, 2024 from Shri Shivraj Singh Chouhan, Minister of Rural Development and Agriculture and Farmers Welfare to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of long title, etc.) by Shri Shafi Parambil, M.P., has recommended for consideration of the Bill under article 117(3) of the Constitution in Lok Sabha.

Result of Election of one Member of Lok Sabha to the Committee on Official Language

In connection with the election of one member of Lok Sabha to the Committee on Official Language (motion in respect of which was adopted by the House on 08.08.2024), three nominations were received upto the date and time fixed for the purpose. Subsequently, two candidates withdrew their candidature from the election. The number of remaining candidate, thus, being equal to the number of member to be elected, Shri Amit Shah has been declared as duly elected to serve as member of the Committee on Official Language *vice* Shri Manoj Tiwari resigned, subject to the other provisions of the Official Languages Act, 1963 and the Rules made thereunder.

Orientation Programme For The Newly Elected Members Of The 18th Lok Sabha (9th – 10th August 2024)

An Orientation Programme for the Newly Elected Members of 18th Lok Sabha is being organized by Parliamentary Research and Training Institute for Democracies (PRIDE) of the Lok Sabha Secretariat on 9th – 10th August 2024 as per the following schedule:

1. Friday, 9th August 2024 (Day 1)

- (i) 6.15 PM to 7.15 PM: *“Inaugural Session”*
- (ii) 7.15 PM Session on “Legislative and Budgetary Process”

2. Saturday, 10th August 2024 (Day 2)

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|----------------|---|
| (i) 11.15 AM | Session on “Parliamentary Questions and Procedural Devices to Raise Matters in the House” |
| (ii) 12.00 PM | Session on “Digital Sansad: Online/Digital Facilities for Members of Parliament and Cyber Security & Support Services for Members of Parliament: Parliamentary Library; Audio Visual Services; E-Support and PRISM” |
| (iii) 2.00 PM | Session on “Members of Parliament Local Area Development Scheme (MPLADS)” |
| (iv) 2.45 PM | Session on “Committee System in Parliament” |
| (v) 3.30 PM | Session on “Parliamentary Privileges” |
| (vi) 4.30 PM | Session on “Facilities and Amenities for Members of Parliament; and Parliament Security and Related Information” |
| (vii) 5.15 PM | Session on “How to be an Effective Parliamentarian?” |
| (viii) 6.15 PM | <i>Valedictory Session</i> |

The venue of the Programme is the Main Committee Room (MCR), Parliament House Annexe (PHA), Parliament Complex. Hon’ble Members are requested to kindly make it convenient to attend the Orientation Programme.

No. 789

Parliament Museum and Archives

Exhibition by Parliament Museum and Archives

Parliament Museum and Archives has set-up an exhibition near the Main Committee Room in the Parliament House Annexe on the theme ‘Journey of Parliamentary Democracy’ showcasing, inter alia, group photographs of Members of Parliament from the first Lok Sabha onwards.

Members are requested to make it convenient to visit the exhibition.

Treatment of Questions listed for answer on 12 August, 2024

Members are informed that consequent upon the adjournment of 2nd Session of the 18th Lok Sabha sine die on 9th August, 2024, the Questions listed for Oral and Written answers on 12 August, 2024 stand lapsed.

UTPAL KUMAR SINGH
Secretary General